FOOD SUPPLIES & CONSUMER WELFARE DEPARTMENT

NOTIFICATION

The 30th July, 2018

No. 14910-09561700032016/FS&CW. — The following order is published by the Government of India, Ministry of Consumer Affairs, Food and Public Distribution, Department of Consumer Affairs in the Extraordinary Gazette of India vide SO No.2414 (E) dated the 13th June, 2018. The same is hereby republished in the Odisha Gazette for general information.

By Order of the Governor

V.V. YADAV

Commissioner-cum-Secretary to Government

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(DEPARTMENT OF CONSUMER AFFAIRS)

ORDER

New Delhi, Dated the 13th June, 2018

S.O. No. 2414(E).— In exercise of the powers conferred by section 3 of the Essential Commodities Act, 1995 (10 of 1995), the Central Government hereby makes the following order further to amend the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs Order, 2016 namely:

1. (1) This order may be called the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Amendment) Order, 2018.

(2) It shall come into force on the date of publication in the official Gazette.

2. In the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs Order, 2016, in clause-3, in sub-clause (2), item (iii) shall be omitted.

[F.No.S-10/2/2017-ECR&E]

A.K. CHOUDHARY, Economic Adviser

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